

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH : AT HYDERABAD

DA 305/94.

Dt. of Order: 15-3-94.

Smt. Madhuri Saxena

...Applicant
Vs.

1. Director of Census Operation,
AP, Somajiguda, Hyd.
2. Dy. Director (Administration),
O/o Director of Census Operation,
Somajiguda, Hyd.

...Respondents

Counsel for the Applicant : Shri S. Ramakrishna Rao

Counsel for the Respondents : Shri V. Bhimanna, Addl. C. I. S. C.

CORAM:

THE HON'BLE JUSTICE SHRI V. NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE SHRI H. RAJENDRA PRASAD : MEMBER (A)

...2.

TSR

O.A. NO. 305/94.

ORDERS

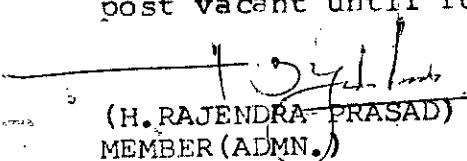
Dt: 15.3.94.

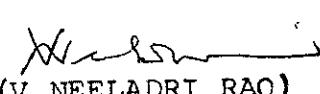
(AS PER HON'BLE SHRI JUSTICE V. NEELADRI RAO, VICE CHAIRMAN)

ADMIT. It is alleged for the applicant that her name is at Sl.No.114 of the list sent by the Employment Exchange to the 2nd respondent and even- though the interviews are going to be held today, the applicant has not received any call letter.

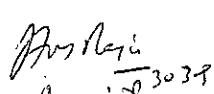
Shri V. Bhimanna, learned standing counsel for the respondents prays for time till 2.15 pm today to get instructions. Shri S. Ramakrishna Rao, learned counsel for the applicant submitted that if the selection is going to be made by 2.15 today, much prejudice will be caused to the applicant if no interim order is going to be given now. In the circumstances, it is just and proper to pass the following interim order:-

Until further orders, one post of Data Entry Operator has to be kept vacant. The applicant can now go and verify from the office of the 2nd respondent as to whether any call letter was sent to her and if it was sent and before her name is going to be called, she can appear for the interview. Call this OA at 2.15 pm today. Shri V. Bhimanna is required to communicate to the 2nd respondent about this interim order ie., about keeping one post vacant until further orders.

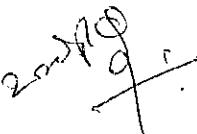

(H. RAJENDRA PRASAD)
MEMBER (ADMN.)


(V. NEELADRI RAO)
VICE CHAIRMAN

DATED: 15th March, 1994.
Open court dictation.


Deputy Registrar (S) CC.
30394

vsn


20/3/94

O.A.NO.305/94.

JUDGMENT

Dt: 15.3.94.

(AS PER HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN)

Heard Shri S.Ramakrishna Rao, learned counsel for the applicant and Shri V.Bhimanna, learned standing counsel for the respondents.

2. The applicant is at Sl.No.114 of the list of the candidates sponsored by the Employment Exchange to the 2nd respondent for consideration in regard to the 30 posts of Data Entry Operators. This OA was filed praying for a direction to the respondents to interview the applicant along with those candidates sponsored by the Employment Exchange for the posts of Data Entry Operators by giving her an opportunity to participate in the interview proposed to be held on 15.3.1994 ie., today at 12 noon.

3. When the matter had come up for consideration at 10.30 AM today, we passed the interim order whereby the 2nd respondent is required to keep one post vacant until further orders and at the same time the applicant was asked to verify from the office of the 2nd respondent as to whether any call letter was sent to her and if it was sent, she can appear for the interview if her name is going to be called.

4. This matter had again come up at 2.15 pm as per the orders passed in the morning. Shri V.Bhimanna, learned standing counsel for the respondents submitted that today speed test is being held for the retrenched employees of Census organisation as per the directions

contd....

20/3/94

.. 4 ..

of this Tribunal in OAs 1448/93, 1552/93 and 138/94 and also for the ex-servicemen sponsored by the Zilla Sainikpuri and the speed test is not being held today in regard to the candidates sponsored by the Employment Exchange.

5. In view of the above facts stated for the respondents, this OA fails and accordingly it has to be dismissed at the admission stage. It is needless to say that as and when candidates sponsored by the Employment Exchange are going to be tested for the speed test for the posts of Data Entry Operators, the case of the applicant has also to be considered if ^{within 2 months of} her name is ~~alive~~ for consideration.

6. Subject to the above, the OA is dismissed at the admission stage. The interim order whereby the 2nd respondent is required to keep one post vacant, stands dismissed. No costs.

15 MAR 94
(H. RAJENDRA PRASAD)
MEMBER (ADMN.)

15 MAR 94

V.NEELADRI RAO
VICE CHAIRMAN

DATED: 15th March, 1994.
Open court dictation.

Ansley T 8383
Deputy Registrar (J)

vsn

To

1. The Director of Census Operation,
A.P. Somajiguda, Hyderabad.
2. The Deputy Director (Admn.)
O/o Director of Census Operation,
Somajiguda, Hyd.
3. One copy to Mr. S. Ramakrishna Rao, Advocate, CAT. Hyd.
4. One copy to Mr. V. Bhimanna, Addl. CGSC. CAT. Hyd.
5. One copy to Library CAT. Hyd.
6. One spare copy.

Warkrip
pvm

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

AND

H.Rajendra Prasad.
THE HON'BLE MR.A.B.GORTHI : MEMBER (A)

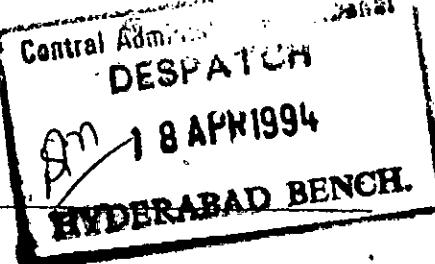
AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER (JUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER
(ADMN)

Dated: 15-3-1994



M.A./R.A/C.A. No.

in

C.A.No. 305/94.

T.A.No.

(W.P.No.)

Admitted and Interim Directions
issued.

Allowed.

Disposed of with directions.

Dismissed. At the instance of the party

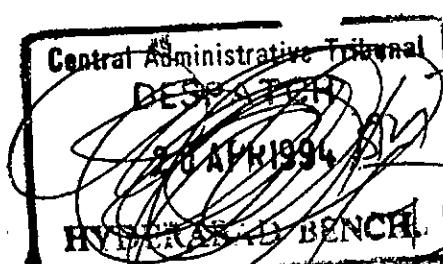
Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

pvm



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15-3-94

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